

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 214/2024

ALL INDIA OPHTHALMOLOGICAL SOCIETY & ANR. Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)

(FOR ADMISSION)

WITH

IA NO. 1475/2024 IN WRIT PETITION (C) NO(S). 289/2021 (PIL-W)

(IA No. 1475/2024 - APPROPRIATE ORDERS/DIRECTIONS)

WITH

Writ Petition(s)(Civil) No(s). 648/2020 (PIL-W)

(IA No. 76848/2024 - EXEMPTION FROM FILING O.T.

IA No. 77281/2024 - INTERVENTION APPLICATION

IA No. 76847/2024 - INTERVENTION APPLICATION

IA No. 83625/2024 - INTERVENTION APPLICATION

IA No. 71343/2024 - INTERVENTION APPLICATION

IA No. 83100/2024 - INTERVENTION APPLICATION

IA No. 62991/2024 - INTERVENTION APPLICATION

IA No. 89865/2024 - INTERVENTION/IMPLEADMENT

IA No. 74499/2024 - INTERVENTION/IMPLEADMENT

IA No. 80996/2024 - INTERVENTION/IMPLEADMENT

IA No. 74509/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON

IA No. 77286/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON,
APPLN(S) FOR INTERVENTION/IMPLEADMENT)

Date : 29-04-2024 These matters were called on for hearing today.

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UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice in W.P.(C) No.214/2024.
2. Issue notice in all the applications for intervention/impleadment.
3. Dasti service, in addition, is granted.
4. In addition to the usual mode, liberty is granted to serve notice through the Central Agency/Standing Counsel for the respondent(s)/Non-applicant(s).
5. List all these matters together, including W.P.(C) No.289/2021, for hearing on 10.09.2024.
6. Pleadings be completed in the meantime.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER